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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 03rd day of April 2008.

ORIGINAL APPLICATION NO. 1464 OF 2006.

Hon'ble Mr. Justice A.K. Yog, Member (J)  
Hon'ble Mr. N.D. Dayal, Member-A

Chandra Kishan, S/o Sri Nand Lal, Aged about 44 years,  
R/o 151 LIG Neemsarai, Allahabad.

.....Applicant

By Adv: Sri S.S. Sharma.

Versus.

1. The Union of India through General Manager, North Central Railway, Headquarters office Allahabad.
2. The G.M., N.C.R., Headquarters Office, Allahabad.
3. The Chief Administrative Officer/Construction, N.C.R., Headquarters Office, Allahabad.
4. Divisional Railway Manager, North Central Railway, DRM Office, Allahabad.
5. The Deputy Chief Signal & Telecom Engineer/Construction, N.C.R., DRM Office, Allahabad.

.....Respondents

By Adv: Sri

O R D E R

BY JUSTICE A.K. YOG, MEMBER-J

Heard ~~the~~ learned counsel for the applicant. The learned counsel for the applicant states that the applicant is claiming regularization. It is also not in dispute as is evident from the pleadings contained in the O.A. that the representations were made by the applicant for redressal of his grievances, which has not been decided as yet.

2. In view of the above and considering the nature of issues raised, the applicant should approach the department first who <sup>as shall be</sup> after perusal of original records pass a reasoned and speaking order.

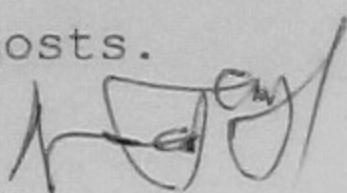
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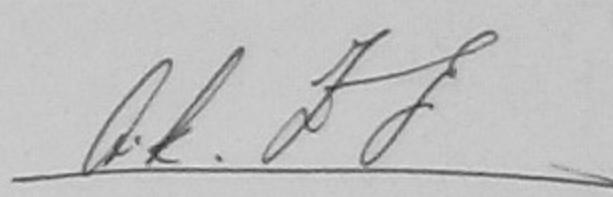
3. In the result, we direct the applicant to serve certified copy of this order alongwith copy of complete O.A. with all Annexures as well as additional representation, if any, before the concerned competent authority within four weeks from today and certified copy having been filed as contemplated above within the stipulated period of time, the concerned competent authority shall decide the same, without being influenced by any of the observations made above in this order exercising its unfettered jurisdiction, by passing a reasoned/speaking order on the basis of records, rules and regulations and circulars etc. within a period of three months from the date of certified copy of this order being filed as stipulated hereinabove. The concerned competent authority shall communicate the decision to the applicant forthwith.

4. The O.A. stands disposed of subject to above observations.

5. No costs.



MEMBER-A



MEMBER-J

GIRISH/-